



2025:DHC:6692-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 11880/2025, CM APPL. 48487/2025 & CM APPL.
48488/2025
DIPANKAR GHOSHPetitioner
Through: Mr. Bhanu Gupta, Adv.

versus
UNION OF INDIA AND ORSRespondents
Through: Mrs. Neha Rastogi, SPC with
Mr. Animesh Rastogi and Mr. Rajat Dubey,
Advs. with Mr. Vinod Sawant
Mr. Yash Tyagi, GP

CORAM:
HON'BLE MR. JUSTICE C. HARI SHANKAR
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER (ORAL)

% **08.08.2025**

C. HARI SHANKAR, J.

1. Mr. Gupta, learned Counsel for the petitioner seeks leave to withdraw this writ petition with liberty to seek appropriate remedies at the correct stage.
2. Leave and liberty is granted as aforesaid. The writ petition is disposed of as withdrawn.

C. HARI SHANKAR, J.

OM PRAKASH SHUKLA, J.

AUGUST 8, 2025/AR